



2026:AHC:27643

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1450 of 2026

Computer Operator Grade-B / Assistant Sub
Inspector Neeraj Kumar

.....Petitioner(s)

Versus

The State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Arvind Kumar Tiwari, learned counsel for the writ petitioner as well as Sri Pramod Prasad Srivastava, learned Additional Chief Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed as Computer Operator Grade-A and he was accorded promotion on the post of Computer Operator Group-B/ Assistant Sub Inspector. The order came to be passed on 14.06.2025 transferring the writ petitioner from District Sambhal to Shahjanapur. Challenging the same, the writ petitioner preferred a Writ-A No.8877 of 2025, which was disposed of 08.07.2025 requiring the authorities to consider the claim and thereafter, the Superintendent of Police, Sambhal/ Assistant Director through its Additional Director General of Police Technical Service Headquarter U.P. Lucknow proceeded to decide the claims of the writ petitioner on 20.08.2025 negating a stand taken by the writ petitioner and the writ petitioner claims to have been joined the transferred place at Shahjahanpur.

3. Questioning both the orders, present writ petition has been preferred.

4. Learned counsel for the writ petitioner has submitted that there are other incumbent who had been retained for more than ten years in their respective place and they have been also accord joining to their choice place but the claim of the writ petitioner has been negative.

5. Learned Additional Chief Standing Counsel on the other hand submits that whatever, the micree the transfer of the writ petitioner had been made post promotion and further he has no legal right to issue at a particular place as their holds a transferable post.

6. I have heard the statements so made at the Bar.

7. Apparently, the writ petitioner holds transferable post and he has been transferred on promotion. Thus interference is declined. At this stage counsel for writ petitioner seeks liberty to approach the respondents to make request for transfer to his choice place. In the event, the writ petitioner joins the transfer place then it is always open to approach the respondents for transfer in ensuing transfer session.

8. Accordingly, the writ petition stands **disposed of**.

(Vikas Budhwar,J.)

February 5, 2026
SFH